

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.492/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22nd September 2017, 10.30 A.M

Name of the Company	Pralayankar Roy Chowdhury & Anr. -Vs- M.P. Jewellers & Co. (1945) Pvt.Ltd. & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) MR. Abhishek Mitra
Adv

2) MR. Ratnankar Banerjee
Adv

3) MR. Debajani Mandal
Adv

4) MR. B. Kumar
Adv

5) MR. Shaunak Mitra
Adv

6) MR. Anitra Basu
Adv

7) MS. Iram Hossain
Adv

For Petitioner
22/9/17

For Resp No 5
For Petitioner

Mr. Sabyasachi Chaudhury, Advocate

Resp No. 1 to 4 and 6 to 8

Mr. Manoj Bhutena, Adv

Resp Nos. 1 to 4 and 6 to 8

3. Kaushik Mandal Advocate

Resp No. 1 to 4 and 6 to 8

Mr. Anitra Basu, Adv.

Mr. Jasjeet Mukherjee, Adv. on Record.

Respondent No. 5

H.T.O.

**CP No. 492/KB/2017 – Pralayankar Roy Chowdhury & Anr.
-versus- M.P. Jewellers & Co. (1945) Pvt. Ltd. & Ors.**

ORDER

Ld. Counsel for the petitioners and the respondent nos.1 to 8 are present.

Ld. Sr. Counsel submits that an interim order is to be passed directing the respondents to hold meeting by issuing notice to the petitioners hereafter in compliance of Article 53. Ld. Counsel for the respondents objected to pass such an interim direction and prayed for time to file reply affidavit.

Upon hearing both sides, I am satisfied that prima facie ground is made out to issue such a direction pressed for from the side of petitioner. Accordingly, respondents are directed to comply with Article 53 before holding any Board Meeting hereafter.

Respondents are directed to file reply within 4 weeks by giving a copy to the other side and upon receiving the reply rejoinder, if any, may be filed within 2 weeks.

Ld. Sr. Counsel for the respondents submits that he will file Vakalatnama during the course of the day.

Urgent certified copy of the order be issued, if applied for, upon compliance of all requisite formalities.

List it on 06/11/2017.

sd/-
(Jinan K.R.)
Member (Judicial)